



# महाराष्ट्र शासन राजपत्र

## असाधारण भाग आठ

वर्ष ४, अंक १३]

सोमवार, एप्रिल २३, २०१२/वैशाख ३, शके १९३४

[ पृष्ठे २, किंमत : रुपये १८.००

असाधारण क्रमांक २५

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Bombay Electricity Duty (Amendment) Act, 2012 (Mah. Act No. VII of 2012), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. PATEL,  
Secretary to Government,  
Law and Judiciary Department.

### MAHARASHTRA ACT No. VII OF 2012.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 23rd April 2012).

An Act further to amend the Bombay Electricity Duty Act, 1958.

WHEREAS both Houses of the State Legislature were not in session;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Bombay Electricity Duty Act, 1958, for the purposes hereinafter appearing; and therefore, promulgated the Bombay Electricity Duty (Amendment) Ordinance, 2012, on the 10th February 2012;

Bom. XL  
of 1958.  
Mah.  
Ord. III  
of 2012.

(१)

AND WHEREAS it is expedient to replace the said Ordinance by an Act of the State Legislature ; it is hereby enacted in the Sixty-third Year of the Republic of India as follows :—

- Short title and commencement. 1. (1) This Act may be called the Bombay Electricity Duty (Amendment) Act, 2012.
- (2) It shall be deemed to have come into force on the 10th February 2012.
- Amendment of Schedule to Bom. XL of 1958. 2. In the Schedule to the Bombay Electricity Duty Act, 1958 (hereinafter referred to as "the principal Act"), in PART G, for the figures and words " 40 *paise* per unit " the figures and words " 150 *paise* per unit " shall be substituted. Bom. XL of 1958.
- Repeal of Mah. Ord. III of 2012 and saving. 3. (1) The Bombay Electricity Duty (Amendment) Ordinance, 2012 is hereby repealed. Mah. Ord. III of 2012.
- (2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the corresponding provisions of the principal Act, as amended by the said Ordinance, shall be deemed to have been done, taken or, as the case may be, issued under the corresponding provisions of the principal Act, as amended by this Act.